

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 26/09 held on 07.10.2008.

The Meeting No. 26/09 of Norms Committee-II was held on 07.10.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K. K. Funda, Asst. Director	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 34/30/80-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00506/AM08/	RLA File :07/24/040/00498/AM08/	Lic.No/Date:0710053803 12.10.2007	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 07.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

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2	Case No.: 2/19/81-ALC2/2008	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00287/AM09/	RLA File :05/24/040/00729/AM08/	Lic.No/Date:0510215166 18.01.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 07.10.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.11.2008.			

3	Case No.: 48/15/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00216/AM09/	RLA File :05/24/040/00914/AM08/	Lic.No/Date:0510217565 10.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 07.10.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSi) vide their U.O. No. 30(215)/2008-ME dated 09.09.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

4	Case No.: 3/12/84-ALC3/2008	Party Name:MARQUE IMPEX	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/84/050/00148/AM09/	RLA File :29/24/040/00003/AM09/	Lic.No/Date:2910009125 05.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 07.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

5	Case No.: 7/19/81-ALC2/2008	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00292/AM09/	RLA File :03/95/040/00192/AM09/	Lic.No/Date:0310473933 10.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 07.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

6	Case No.:3/12/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00149/AM09/	RLA File :05/24/040/00159/AM09/	Lic.No/Date:0510221994 12.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 07.10.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

7	Case No.:6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.11.2008.			

8	Case No.:7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.11.2008.			

9	Case No.:1/13/81-ALC2/2008	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00154/AM09/	RLA File :03/95/040/00070/AM09/	Lic.No/Date:0310474563 13.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008.The committee observed that this case has already been approved on 19.08.2008. Hence, decided to withdraw the case.			

10	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:30.09.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

11	Case No.:4/13/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00157/AM09/	RLA File :03/95/040/00138/AM09/	Lic.No/Date:0310475240 18.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.11.2008.			

12	Case No.:5/13/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00158/AM09/	RLA File :05/24/040/00176/AM09/	Lic.No/Date:0510222401 18.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

13	Case No.:6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

14	Case No.:11/13/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00164/AM09/	RLA File :05/24/040/00183/AM09/	Lic.No/Date:0510222544 20.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.11.2008.

15	Case No.:12/13/81-ALC2/2008	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM09/	RLA File :07/24/040/00126/AM09/	Lic.No/Date:0710058028 20.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

16	Case No.:13/13/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM09/	RLA File :07/24/040/00139/AM09/	Lic.No/Date:0710058029 20.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

17	Case No.:15/13/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00168/AM09/	RLA File :31/24/040/00075/AM09/	Lic.No/Date:3110034115 20.06.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 11.11.2008.			

18	Case No.:12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 11.11.2008.

19	Case No.: 10/19/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00295/AM09/	RLA File :03/95/040/00326/AM09/	Lic.No/Date:0310479785 23.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of MIT. The case stands deferred and to be relisted on 11.11.2008.			

20	Case No.: 14/19/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00299/AM09/	RLA File :31/24/040/00112/AM09/	Lic.No/Date:3110034522 23.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 11.11.2008.			

21	Case No.: 20/19/81-ALC2/2008	Party Name:ETE ELECTROGEARES PVT. LTD.,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00305/AM09/	RLA File :22/24/040/00030/AM09/	Lic.No/Date:2210008010 23.07.2008	Defer Date:12.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

22	Case No.: 21/19/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00306/AM09/	RLA File :22/24/040/00026/AM09/	Lic.No/Date:2210008011 23.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.11.2008.

23	Case No.:11/19/81-ALC2/2008	Party Name:AXIS SOLUTIONS PVT. LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00296/AM09/	RLA File :08/24/040/00080/AM09/	Lic.No/Date:0810073534 24.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

24	Case No.:13/19/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM09/	RLA File :07/24/040/00215/AM09/	Lic.No/Date:0710058713 24.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

25	Case No.:16/19/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00301/AM09/	RLA File :07/24/040/00212/AM09/	Lic.No/Date:0710058728 25.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

26	Case No.:17/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM09/	RLA File :07/24/040/00219/AM09/	Lic.No/Date:0710058729 25.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.

27	Case No.:18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

28	Case No.:19/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM09/	RLA File :07/24/040/00217/AM09/	Lic.No/Date:0710058731 25.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has already issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

29	Case No.:22/19/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM09/	RLA File :03/95/040/00086/AM09/	Lic.No/Date:0310480541 29.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.11.2008: - 1. Information in respect of item at S.No. 12 of Standard Deficiency Format.			

30	Case No.:23/19/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM09/	RLA File :10/24/040/00056/AM09/	Lic.No/Date:1010030365 29.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of MIT. The case stands deferred and to be relisted on 11.11.2008.			

31	Case No.:24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.11.2008: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

32	Case No.:25/19/81-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00310/AM09/	RLA File :02/24/040/00104/AM09/	Lic.No/Date:0210115460 29.07.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage. The composition of import and export product should be same. R/A may take suitable consequential action accordingly.			

33	Case No.:26/19/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM09/	RLA File :07/24/040/00224/AM09/	Lic.No/Date:0710058847 01.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of MIT. The case stands deferred and to be relisted on 11.11.2008.			

Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.

34	Case No.:1/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM09/	RLA File :09/24/040/00610/AM08/	Lic.No/Date:0910034907 04.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

35	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.11.2008: - 1. Total thickness of Aluminium Composite Panel and thickness of PE core in the Composite Panel along with their quantities in Sq. Mtrs. and in Kgs. 2. Thickness of Aluminium Coil/sheet i.e. import item at Sl. No.1 alongwith their quantities 3. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF for each type of Composite Panel			

36	Case No.:3/21/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00314/AM09/	RLA File :31/24/040/00121/AM09/	Lic.No/Date:3110034719 05.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

Case No.:4/21/81-ALC2/2008	Party Name:VEGA CONTROLS PVT.LTD	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
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37	HQ File :01/81/050/00315/AM09/	RLA File :31/21/040/00170/AM09/	Lic.No/Date:3110034720 05.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

38	Case No.:5/21/81-ALC2/2008	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM09/	RLA File :07/21/040/00464/AM09/	Lic.No/Date:0710058899 06.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

39	Case No.:6/21/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM09/	RLA File :07/24/040/00231/AM09/	Lic.No/Date:0710058903 06.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

40	Case No.:8/21/81-ALC2/2008	Party Name:SUPER IMPEX.	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00319/AM09/	RLA File :03/95/040/00269/AM09/	Lic.No/Date:0310481717 07.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. On the recommendation of the representative of NIPP present in the			

Committee - II in its M.NO. 26/81 held on 30.09.2008. On the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net to net basis.

R/A may take suitable consequential action accordingly.

41	Case No.:9/21/81-ALC2/2008	Party Name:ITW INDIA LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00320/AM09/	RLA File :09/24/040/00096/AM09/	Lic.No/Date:0910034958 07.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

42	Case No.:10/21/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM09/	RLA File :07/24/040/00210/AM09/	Lic.No/Date:0710058937 07.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 11.11.2008.			

43	Case No.:11/21/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00322/AM09/	RLA File :34/24/040/00085/AM09/	Lic.No/Date:3410022053 08.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. On the recommendation of the representative of DIPP present in the			

meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Net weights of 19.89 MT, 74.32 MT, 33.86 MT & 15.96 MT may be specified with the quantities of exports products from S.No. 1 to 4 respectively.
2. Quantity of import item at S.No.1 may be allowed as applied for as per Engineering Table – 6.
3. Quantity of import items at S.No.2, 3, 4 & 5 may be allowed as applied for inclusive of a wastage of 5%

R/A may take suitable consequential action accordingly.

44	Case No.:12/21/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00323/AM09/	RLA File :31/24/040/00129/AM09/	Lic.No/Date:3110034801 08.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 11.11.2008.			

45	Case No.:13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.11.2008: - 1. Export product wise information in respect of item at S.No. 4, 5 & 11 of Standard Deficiency Format. Note: It was also decided to refer a copy of the application of the firm may be referred to DOT for examination and comments.			

46	Case No.:14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.

47	Case No.: 15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

48	Case No.: 16/21/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00327/AM09/	RLA File :05/24/040/00292/AM09/	Lic.No/Date:0510225482 13.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 11.11.2008.			

49	Case No.: 17/21/81-ALC2/2008	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00328/AM09/	RLA File :07/24/040/00238/AM09/	Lic.No/Date:0710059069 13.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 11.11.2008.			

50	Case No.: 18/21/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00329/AM09/	RLA File :07/24/040/00216/AM09/	Lic.No/Date:0710059071 13.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee decided to transfer the case to Plastic NC as this case pertains to them.			

	Case No.: 19/21/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:26/81-ALC2/2008	Status: Deffered
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51			30.09.2008	and Re-indexed
	HQ File :01/81/050/00330/AM09/	RLA File :07/24/040/00233/AM09/	Lic.No/Date:0710059073 13.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.			

52	Case No.:20/21/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM09/	RLA File :34/24/040/00068/AM09/	Lic.No/Date:3410022089 14.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. On the recommendation of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Taking clue from SION C-1 quantity of import item may be allowed as applied for inclusive of 4% wastage. 2. The quantity of export item may be corrected as 22 MT. R/A may take suitable consequential action accordingly.			

53	Case No.:21/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00332/AM09/	RLA File :09/24/040/00181/AM09/	Lic.No/Date:0910035080 14.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.11.2008.			

54	Case No.:22/21/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00333/AM09/	RLA File :07/24/040/00240/AM09/	Lic.No/Date:0710059115 14.08.2008	Defer Date:30.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has already issued on net to net basis. The case stands deferred and to be relisted on 11.11.2008.

55	Case No.:23/21/81-ALC2/2008	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:26/81-ALC2/2008 30.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00334/AM09/	RLA File :35/24/040/00006/AM09/	Lic.No/Date:3510024439 18.08.2008	Defer Date:30.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSi) vide their U.O. No. 30(261)/2008-ME dated 23.09.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

S.No.37

PART –AR- DEFFER

Case No. AR 25	M/S U.M.Cables Ltd.Kolkata
Meeting No.26/81	F.No.01/81/50/557/AM08/DES-II
Dated: 30-09-2008	Advance Licence No.0210102351 dt. 12-07-2007
	RLA F.No.02/24/40/123/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that this case is under examination of MIT. The case stands deferred and to be relisted on 11.11.2008.

PART –C-

S.No.40

Case No. C - 13	Pitti Laminations Ltd., Hyderabad
Meeting No.26/81	F.No.01/81/162/0041 /AM098/DES-II
Dated: 30-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 26/81 held on 30.09.2008. The committee observed that in the shipping bills mentioned by the firm the rotors and stators put together constitute sets. However, whether they should be allowed DFIA or not. The case may be placed before PRC.

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